

nel at all levels and enable good work to be recognised and rewarded and bad work punished.

The Institute of Public Administration will bring together officers engaged in administrative processes as well as citizens affected by them, set up joint teams for detailed study of the different aspects of public administration, and thus promote co-operation and understanding of each other's needs and difficulties.

-MESSAGES FROM THE LOK SABHA

J. THE DELIVERY OF BOOKS (PUBLIC LIBRARIES) BILL, 1954

II. THE MINIMUM WAGES (AMENDMENT) BILL, 1954

"III. THE HIGH COURT JUDGES (CONDITIONS OF SERVICE) BILL, 1954

SECRETARY: Sir, I have to report to the Council the following Messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha.

"In accordance with the provisions of Rule 137 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to inform you that the following amendment made by the Council of States in the Bill to provide for delivery of books to the National Library and other public libraries, at its sitting held on the 11th May 1954, was taken into consideration and agreed to by the Lok Sabha at its sitting held on Tuesday, the 18th May 1954:—

"That for the existing Enacting Formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—' "

II

"In accordance with the provisions of Rule 137 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to inform you that the following amendment made by the Council of States in the Bill further to amend the Minimum Wages Act, 1948, at its sitting held on the 11th May 1954, was taken into consideration and agreed to by the Lok Sabha at its sitting held on Tuesday, the 18th May 1954:—

"That for the existing Enacting Formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—' "

III

"In accordance with the provisions of Rule 137 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to inform you that the following amendment made by the Council of States in the Bill to regulate certain conditions of service of the Judges of High Courts in Part A States, at its sitting held on the 12th May 1954, was taken into consideration and agreed to by the Lok Sabha at its sitting held on Tuesday, the 18th May 1954:—

"That for the existing Enacting Formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—' "

NOMINATION TO THE COMMITTEE TO REVIEW THE RATE OF DIVIDEND PAYABLE BY RAILWAYS TO GENERAL FINANCE.

MR. CHAIRMAN: The following six Members are nominated to the Committee to review the rate of divi-

[Mr. Chairman.]  
 tend which is at present payable by  
 the Railway undertakings to the  
 General Finance as well as other an  
 cillary matters in connection with the  
 separation of Railway Finance from  
 the General Finance :—

Shri Lai Bahadur Shri R. M.  
 Deshmukh Shri B. C. Ghose Babu  
 Gopinath Singh Shri T. V.  
 Kamalawamy Shri Obaidullah.

#### PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS OF RAIL-  
 WAYS IN INDIA 1951-52 (PARTS I AND II)

THE BLOCK ACCOUNTS (INCLUDING CAPITAL  
 STATEMENTS COMPRISING THE LOAN •  
 ACCOUNTS). BALANCE SHEETS AND PROFIT  
 AND LOSS ACCOUNTS OF INDIAN  
 GOVERNMENT RAILWAYS, 1951-52.

BALANCE SHEETS OF RAILWAY COLLIERIES  
 AND STATEMENTS OF ALL-IN-COST OF  
 COAL, ETC, FOR 1951-52

#### THE AUDIT REPORT, RAILWAYS, 1953

• VUDIT REPORT (CIVIL) 1952, PART I OF THE  
 CENTRAL GOVERNMENT

THE DEPUTY MINISTER FOR FINANCE  
 (SHRI M. C. SHAH): Sir, I beg to lay on the  
 Table a copy of each of the following papers  
 under clause (1) of article 151 of the  
 Constitution:-

(1) (i) Appropriation Accounts of  
 Railways in India 1951-52 (Parts I & II).  
 (Placed in the Library, *see* No. S-179/54  
 for Part I and S-180/54 for Part II.)

(ii) The Block Accounts (including  
 capital statements comprising the loan  
 accounts), Balance Sheets and Profit and  
 Loss Accounts of Indian Government  
 Railways, 1951-52. (Placed in the Library,  
*see* No. S-181/54.)

(iii) Balance Sheets of Railway  
 Collieries and Statements of all-in-

cost of coal, etc., for 1951-52. (Placed in  
 the Library, *see* Nov S-182/54.)

(iv) The Audit Report, Railways, 1953.  
 (Placed in the library, *see* No. S-183/54.)

(2) Audit Report (Civil) 1952, Part I, of  
 the Central Government. (Placed in the  
 Library, *see* No. S-178/54.)

ACTION TAKEN AND CONCLUSIONS REACHED  
 IN RESPECT OF RECOMMENDATIONS-OF THE  
 FILM ENQUIRY COMMITTEE

THE PARLIAMENTARY SECRETARY TO  
 THE MINISTER FOR INFORMATION AND  
 BROADCASTING (SHRI G. RAJAGOPALAN) :  
 Sir, I beg to lay on the Table a statement of  
 the action taken and conclusions reached in  
 respect of recommendations of the Film  
 Enquiry Committee. (Placed in the Library,  
*see* No. S-185/54.)

EVALUATION REPORT ON THE FIRST  
 YEAR'S WORKING OF THE COMMUNITY  
 PROJECTS

THE DEPUTY MINISTER FOR  
 IRRIGATION AND POWER (SHRI J. S. L.  
 HATHI): Sir, I beg to lay on the Table a copy  
 of the Evaluation Report on the first year's  
 working of the Community Projects. (Placed  
 in the Library, *see* No. S-184/54.)

#### QUESTION OF PRIVILEGE

SHRI P. SUNDARAYYA (Andhra): Sir,  
 before you proceed to other business, may I  
 know what has happened to the question of  
 privilege which was raised in this House and  
 which, you said, will be referred to the Joint  
 Privileges Committee? This is the last day of  
 our sitting and we would like to know what  
 has happened to it and what you propose to do  
 if no report has been received from the Joint  
 Privileges Committee.

THE MINISTER FOR HOME AFFAIRS  
 AND STATES (DR. K. N. KATJU) : The  
 Privileges Committee